

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:337

ANSWERED ON:20.03.2013

AIRPORT CHARGES

Meghwal Shri Arjun Ram ;Owaisi Shri Asaduddin

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has asked the Airports Economic Regulatory Authority (AERA) to review airport charges;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether some airports are levying User Development Fee (UDF) on incoming passengers;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken by the Government to make air travel more affordable?

Answer

Minister of CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (e): A statement is laid on the Table of the hOuse.

STATEMENT IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED () QUESTION NO. 337 FOR THE 20TH MARCH, 2013 REGARDING AIRPORT CHARGES

(a): No, Madam.

(b): Does not arise.

(c), (d) & (e): Government of India has established an economic regulatory authority namely, Airports Economic Regulatory Authority of India (AERA) to regulate tariff and other charges for the aeronautical services rendered at major airports. The Authority, from time to time, reviews the performance of the major airports across the country and issues Orders keeping in view the economic viability of the airports and interest of passengers. At present, User Development Fee (UDF) is being levied on incoming passengers only at IGI Airport, New Delhi @ Rs. 436 for Short haul, Rs. 699 for Medium haul & Rs. 881 for Long haul from each international passenger and @ Rs. 195 for Short haul & Rs. 391 for Long haul from each domestic passenger. The Orders of AERA are appealable before Airports Economic Regulatory Authority Appellate Tribunal (AERAAT).